

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

106. IA/1136/2023 IA/1073/2023 IN C.P. (IB)/2767(MB)2019

IN THE MATTER OF

MITCON CONSULTANCY AND
ENGINEERING SERVICES LIMITED

VS

MERU KAPITAL PRIVATE LIMITED

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Chaitanya Nikte (VC)
For the Applicant in IA/1136/2023: Adv Simran Singh (VC)
For the Respondent in IA/1073/2023: Adv Simran Singh (VC)
For the Applicant in IA/1073/2023: Counsel for the Applicant

ORDER

I.A. 1136/2023

Ld. Counsel for the Applicant submits that the partial CIRP cost has been paid and the Operational Creditor is already in the process to make the remaining payment.

In view of the submissions made, the Applicant does not wish to press upon this I.A. and thus the same is being disposed of.

C.P.(IB)/2767(MB)2019

The Ld. Counsel for the Petitioner Mr. Chaitanya Nikte submits that they do not wish to pursue the present Company Petition and be granted permission to withdraw the same.

In view of the request made, the prayer is granted and the C.P.(IB)/2767(MB)2019 is **disposed of as withdrawn** along with the pending I.A. i.e. I.A. 1073/2023 also stands disposed of.

Sd/-
MADHU SINHA
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)